82. dated the 26th August, 1983, publishing the Payment of Arrears of Pension (Nomination) Rules, 1983, under section 16 of the Pensions Act, 1871. [Placed in Library. See No. LT- 7013]

II. A copy (in English and Hindi) of the Delhi Administration Notification No. 2149/Spl. Cell, dated the 22nd September, 1983, publishing the Regulations for licensing and controlling places of Public Amusement (Other than cinemas) and Performance Public Amusement (Amendment), 1983, under sub-section (2) of section 148 of the Delhi Police Act, 1978. [Placed in Library. See No. LT-7189[83]

Central Industrial Security Force (Sixth and Seventh Amendments) Rules, 1983
Central Reserve Police Force (Second Amendment) Rules, 1983

Notifications of the Ministry of Home Affairs

SHRI NIHAR RANJAN LASKAR
Sir, I also beg to lay on the Table:

- I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Home Affairs, under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968:—
 - (i) G.S.R. No. 732, dated the 8th October, 1983, publishing the Central Industrial Security Force (Seventh Amendment) Rules, 1983.
 - (ii) G.S.R. No. 803, dated the 5th November, 1983, publishing the Central Industrial Security Force (Sixth Amendment) Rules, 1983. [Placed in Library. See No. LT-7014|83 for (i) and (ii)]
- II. A copy (in English and Hindi) of the Ministry of Home Affairs Notification G.S.R. No. 631, dated the 27th August, 1983, publishing the Central Reserve Police Force (Second Amendment) Rules, 1983. [Placed in Library. See No. LT-7188|83]

III. A copy (in English and Hindi) of the Ministry of Home Affairs, Notification S.O. No. 815(E), dated the 16th November, 1983, under sub-section (2) of section 2 of the Essential

Services Maintenance Act, 1981. [Placed in Library. See No. LT-7021/83]

Accounts (1982-83) of the Central Board for the Prevention and Control of Water Pollution, New Delhi and related papers

THE DEPUTY MINISTER IN THE MINISTRIES OF EDUCATION CULTURE AND SOCIAL WELFARE (SHRI DIGVIJAY SINH): Sir, I beg to lay on the Table, under sub-section (6) of section 40 of the Water (Prevention and Control of Pollution) Act, 1974, a copy (in English and Hindi) of the Annual Accounts of the Central Board for the Prevention and Control of Water Pollution, New Delhi, for the year 1982-83, and the Auditors' Report thereon, [Placed in Library. See No. LT-7195[83]

LEAVE OF ABSENCE TO SHRI SAN-TOSH MITRA

MR. DEPUTY CHAIRMAN: I have to inform Members that the following letter has been received from Shri Santosh Mitra:

"I have not been keeping well from some time past. Doctors have advised me complete bed rest. Hence I will not be able to attend the 128th session of the Rajya Sabha. Please grant me leave of absence."

Is it the pleasure of the House that permission be granetd to Shri Mitra for remaining absent from all meetings of the House during the current Session?

(No. han. Member dissented)

MR. DEPUTY CHAIRMAN: Permission to remain absent is granted.

MR. DEPUTY CHAIRMAN: Now, we go on to the Calling Attention. (Interruptions)

RE. VARIOUS SPECIAL MENTIONS

SHRI ARUNA ALADI alias V. ARU-NACHALAM (Tamil Nadu): Sir, on a point of order. We are not having any official information about the talks held by Shri Parthasarthy. There is a Press report that the Prime Minister is going to have talks with President Jayawardene when he comes for the Commonwealth Conference. (Interruptions)

MR. DEPUTY CHAIRMAN: Please take your seat. It is the decorum of the

206

House that when one Member is speaking, others should not....(Interruptions)

Re. various

SHRI ARUNA ALADI alias V. ARU-NACHALAM: The Lok Sabha has agreed to have a discussion on the recent talks of Shri Parthasarathy.

MR. DEPUTY CHAIRMAN: I have heard you.

SHRI R. MOHANARANGAM (Tamil Nadu): Say, 'yes' or 'no'. The Prime Minister has herself sent Mr. Parthasarathy. (Interruptions)

MR. DEPUTY CHAIRMAN: Please take your seat. (Interruptions) listen to me. I am standing. Have that much courtesy in this House. Do not make it a 'bazar' every time and every day. (Interruptions) Kindly listen. I have already told you. I have the same sympathey with this House. When I am standing, you cannot speak. Please know the conventions and rules of the House. the Government has to make a statement in the other House, you must remember that it will have to be made here also. They cannot have two standards, I receive the intimation, I will tell you.

SHRI ARUNA ALADI alias V. ARU-NACHALAM: A discussion is taking place there. We want to have a discussion here. The Speaker has agreed to have a discussion.

MR. DEPUTY CHAIRMAN: When the statement comes, we will have the thing. (Interruptions) Yes, Mr. same Advani.

SHRI LAL K. ADVANI (Madhya Pradesh): Yesterday you assured House that the matter of defections in Karnataka will be taken up. I wanted to draw your attention to the fact that if the form of the motion is that of electoral reforms, perhaps the Law Minister will reply to it. But if the focus is on defections it would be the Home Minister who replies. It will be crucial who replies on behalf of the Government. Therefore, we would like to know the form in which the matter is being taken up.

MR. DEPUTY CHAIRMAN: I have informed Mr. Manubhai Patel. I think he has told you. I think the hon. Home Minister can also be requested to be present to reply to the hon. Members.

श्री रामेश्वर सिंह (उत्तर प्रदेश) : मेरा प्वाइंट ग्राफ ग्राईर है।

श्री उपसभापति : इनका भी प्वाइंट श्राफ ग्रार्डर सून लीजिए। कहिए · प्वाइंट ग्राफ ग्राईर है । प्वाइंट म्रार्डर के म्रलावा कोई बात उठाने नहीं दंगा। स्राप कोई प्रोसीजर के बारे में पछिए।

श्री रामेश्वर सिंह: यहां की कोई बात होगी उसको तो सुनेंगे। प्वाइंट ग्राफ ग्रार्डर यह है कि ग्राल इंडिया रेडियो जो है वह स्रापके द्वारा चलता है...

श्री उपसभापति : नहीं, मेरे द्वारा नहीं चलता। ग्राप ग्रनगंल बात करते हैं। (व्यवधान)

श्री रामेश्वर सिंह: ग्राप के द्वारा नहीं, सरकार के द्वारा चलता है। पांच घंटे यहां पर सम्पूर्ण बहस हुई। सारे ग्रखबारों में इस वारे में छपा सारे देश के ग्रखवारों में चर्बी कांड को लेकर चर्चा है। कल रेडियों पर तरह से सरकार की वकालत की ग्रौर हम लोगों को, सारे विरोधी पक्ष को खत्म किया गया । हम लोगों जितनी बातें उठाई उसको नहीं कहा गया। रेडियो में यह बताया गया कि विश्वनाथ प्रताप सिंह जी ने सारी बातों का जवाब दे दिया ग्रीर कहा कि कोई मिलावट नहीं हैं। लेकिन सब जगह हम देख रहे हैं डालडा बंद है। मिल नहीं रहा है। (व्यवधान)

श्री जे० के० जैन (मध्य प्रदेश): रामेश्वर सिंह जो गलत बयानी कर रहे हैं। (व्यवधान) रेडियो पर ग्रापका नाम भ्राया था। (व्यवधान)

श्री उपसभापति: माननीय सदस्यों से ग्राग्रह करूंगा कि जिनको मैंने मैंशन की इजाजत नहीं दी है वे सदस्य

[श्रो उपसभापति]

उस मैंटर को हाउस में न उठायें। मैं उसकी इजाजत नहीं दुंगा। जिस बात की इन्हार कर दिया उसको सदन में उठाने की इजाजत नहीं दे सकता। (व्यवधान)

SHRI SURESH KALMADI (Maharashtra); Sir, I requested for a Special Mention....

MR. DEPUTY CHAIRMAN: Kalmadi will not go on record.

SHRI SURESH KALMADI:* (Interruptions)

SHRI A. G. KULKARNI (Maharashtra): May I draw your attention to an irritation being caused, particularly amongst the opposition Members, There is a feeling that whenever they give notices, they don't get an opportunity.

MR. DEPUTY CHAIRMAN: I think this impression is totally wrong. You can see how many Special Mentions have been allowed in the last two days. How can you say that thing?

SHRI A. G. KULKARNI: Decorum requires that you should allow me to complete after allowing me. You may not agree with me. You may overrule me. That is your right.

MR. DEPUTY CHAIRMAN: wanted to bring to your notice how many Special Mentions have been allowed during the last two days. We cannot have Special Mentions the whole day.

भी रामेश्वर सिंह: आल इंडिया रेडियो पर ग्रौर टी०वी० पर रोज इंदिरा गांधी और ' राजीव गांधी*

MR. DEPUTY CHAIRMAN: Don't take down Mr. Rameshwar Singh, I have not allowed him.

SHRI RAMESHWAR SINGH: *

MR. DEPUTY CHAIRMAN: Please take your seat. (Interruptions) Do not record anybody.

SHRI RAMESHWAR SINGH:*

SHRI (MOLANA) ASRARUL HAQ (Rajasthan):*

MR. DEPUTY CHAIRMAN: Yes, Mr. Kulkarni.

SHRI A. G. KULKARNI: Sir, what 1 was submitting was that this is the feeling. You may not agree. I fully concede your right.

MR. DEPUTY CHAIRMAN: question of feeling.

SHRI A. G. KULKARNI: But feeling is that whatever is embarrassing to the Government, it is not being accepted. So, I would request you again in the interest of the healthy traditions of this House which have been established for the last 30 years. At no time the Chair was being asked like this. this time, Sir, I do feel as a senior Member of this House, I would most humbly request you to please look into it. Whether the Government is embarrassed or not, it is none of the question of the Chair. It is our job to highlight the matters of public importance, whatever embarrassment the Government may suffer. I would request you again that kindly listen to me and agree to our request.

MR. DEPUTY CHAIRMAN: Mr. Kulkarni . . . (Interruptions) Mr. madi, you can create a sumpus in the House. You can disturb the proceedings. Go on. But I will not allow. (Interruptions) Mr. Kulkanni, I think, you are not guided by the facts. On the first day, out of nine Special Mentions, five belonged to the Opposition. also, five belonged to the Opposition and four to this side. Mr. Kulkarni, you see. . . (Interruptions) I am not sitting as the Leader of the Opposition. I have to see how best I can conduct the proceedings of the House. It is for you whether to raise embarrassing points or not.

^{*}Not recorded.

I am not to sit as Opposition. I will never agree that the Chair should always create embarrassment to the Government. I don't think that is your intention. For two days you have made such scathing attacks on the Government and I have not stopped. How can you say that I have stopped? (Interruptions) He is saying that I am not allowing him. (Interruptions) You are a senior Member. I think, in age you may be more. But I am also a senior Member. (Interruptions)

SHRI A. G. KULKARNI: You have to concede that you have accepted five out of 25 from the Opposition. What 15 the percentage?

MR. DEPUTY CHAIRMAN: But the House is mot a House of Special Mentions. We have to do business also. For the last two days we are discussing and only attacking the Government, and no business has been transacted. (Interruptions)

SHRI LAL K. ADVANI: Mr. Deputy Chairman, Sir, he did not make any comment on you. He merely expressed that there is a feeling that, perhaps, the choice of Special Mentions is on the basis as to how much embarrassment is being caused to the Government. (Interruptions)

MR. DEPUTY CHAIRMAN: Mr. Advani, I have never anticipated this feeling from anybody. (Interruptions)

SHRI LAL K. ADVANI: I would plead with you that in the position that you are occupying, it is your duty to ensure that you are not only correct but you should also seem to be correct. Both the things are necessary.

MR. DEPUTY CHAIRMAN: Mr. Advani...

SHRI LAL K. ADVANI: I am not commenting, Sir, I would only say that in these matters, humility is a good thing for all of us, for everyone of us.

MR. DEPUTY CHAIRMAN: I have never heard a word of appreciation from

this side. From morning till evening everybody is attacking the Chair.

SHRI LAL K. ADVANI: Please do not make these sweeping remarks.

MR. DEPUTY CHAIRMAN: You see the record. (Interruptions)

SHRI A. G. KULKARNI: This is unfair on your part. We have never been discourteous to you. It is quite unfair. You are not fair to the Opposition. (Interruptions)

श्री रामानन्द यादव (विहार) : उपसभापित महोदय, मेरा प्वाइंट स्नाफ स्राइंर है । . . . (व्यवधान) स्नाप बैठ जाइये, मुझे बोलने की परमीशन मिलो है . . . (व्यवधान) . . . इतनी दुर्गित हो गई तब भी नहीं सुधरे । रामेश्वर सिंह जी, इतनी दुर्गित होने पर भी स्नाप नहीं सुधरे ।

उपसभापित महोदय, मुझे अत्यन्त दुख है कि अपोजीशन के लोग, वरिष्ठ नेता जैसे हमारे आडवाणी साहब हैं, जिनके प्रति मेरी हमारी श्रद्धा है, कुलक्षणीं साहब हैं, मैं यह जानता हूं कि ये क्या करते हैं, क्या नहीं करते हैं, क्या बोलते है, यह वे खुद जानते हैं, हाउस जानता है, सी-नियर मेम्बर हैं यह भी बात है।

(व्यवधान)

SHRI A. G. KULKARNI: I am not at your mercy. I am not a chamcha of the ruling party. (Interruptions).

श्री रामानन्द यादव : उनकी बोली सुन लीजिये, चमचा । ग्रापके मुंह में बराबर इस तरह की मिठाई बंटती रहे। मिठाई, क्या-क्या कहूं, कुछ समझ में नहीं ग्राता।

उपसभापित महोदय, मैं वह कह रहा था कि सबसे अधिक...

श्री रामेश्वर सिंह : रामानन्द जी थोड़ा संभल कर बोलिये।

212

श्री रामानन्द यादव : ...सबसे अधिक स्पेशल मेंशन, सबसे अधिक कालिंग अटेंशन अपोजीशन को मिलते हैं।

श्री **रामेश्वर सिंह** : श्रापको मिलते है।

श्री रामानन्द यादव: श्राप रिकार्ड उठाकर देख लीजिए। मैं ग्रपोजीशन को चैलेंज करता हूं कि सबसे ग्रधिक समय श्रपोजीशन को मिलता है, वे सबसे श्रधिक समय का उपयोग करते हैं। हाउउ का जब कि संख्या हमारी ग्रधिक है, जो कि हमको करना चाहिए। उपसभापति महोदय, मेरा सुझाव है कि ग्राप पिछले दो सत्रों के ही कार्लिंग ग्रटेंशन देख लीजिए, स्पेशल मेंशन देख लीजिए, इन लोगों को ग्रधिक समय मिला है ग्रौर हम लोगों को कम मिला है।...(व्यवधान).. उस पर तुर्रा यह है कि ये लोग ग्राप पर रिमाक पास करते हैं। इस तरह का रिमार्क कुलकर्णी साहब पास करते हैं, वरिष्ठ नेता करते हैं ग्रौर झुठे ग्रारोप लगाते हैं चेयर पर। फिर उल्टा ग्रापको कहते हैं कि ऐसा होना चाहिए, वैसे होना वाहिए । लेकिन मैं म्राडवाणी जी से पुंछना चाहता हूं कि ग्रापके सदस्य किस भाषा का प्रयोग करते हैं, अपोजीशन के सदस्य किस भाषा का प्रयोग करते हैं क्या कभी भ्रापने इस पर विचार किया है भ्रौर उनको कहने की कोशिश की है कि इस तरह का व्यवहार मत कीजिए, इस तरह की भाषा का प्रयोग मत कीजिए। श्रापने तो रिमार्क कस दिया चैयर पर । श्राप एक सीनियर श्रादमी हैं श्रापको ग्रपने लोगों पर कन्ट्रोल करना चाहिए। ... (व्यवधान) . . . उपसभापति महोदय, मझे यह कहना है कि रात-दिन, हम सब को याद है, किस तग्ह से ये लोग रेडियो का दुरुपयोग करते थे। यहं उनकी श्रादत बनी हुई है। जनता रिजीम में

किस तग्ह से रेडियो का दुरुपयोग होता था । लेकिन ग्रव रेडियो न ग्रापको देखता है ग्रीर न हमको देखता है । रेडियो जो है वह वास्तविकता को देखता है ।

श्री अपसमापति : ठीक है । हो गया, ग्रव ग्राप समाप्त कीजिए। ...(व्यवधान)...

श्री रामानन्द यादव : रेडियो ग्राज इतने ग्रच्छे ढंग से काम कर रहा है... (व्यवधान)...

श्री शिव चन्द्र झा (बिहार): प्वाइट ग्राम ग्रार्डर...(ब्यवधान)...

श्री हरिकशन सिंह सुरजीत (वंजाब): डिप्टी चेयरमैन सर, ...(ध्यवधान)...

श्री रामानन्द यादव : उपसभापति
महोदयः मैं चाहता हूं कि पिछले दो सत्नों
का रिकार्ड श्राप हाउस को बता दीजिए
कि कितना समय श्रपोजीशन को मिला
श्रीर कितना समय हम लोगों को मिला।

SHRI HARKISHAN SINGH SUR-JEET: Mr. Deputy Chairman, you are not fair to the Opposition. The issue was very simple....

MR. DEPUTY CHAIRMAN: Mr. Surjeet, I object to this word. You see what I have said and you see what Mr. Kulkarni has said and others have said. Don't just always blame. . .

SHRI HARKISHAN SINGH SUR-JEET: Some Members wanted to raise some matter. The issue was very simple that some Members wanted to raise some important issues and you could not provide them because, according to you, the

number was so large and all that. This matter could have been discussed with leaders of the Opposition. Sometime have seen in this House some 12 motions and special mentions and when important issues are there and the Members want to raise them on the floor of the House, all this controversy was not necessary, because you are also aware, when you were in the Opposition here, the whole House was conducted and nobody should forget it also because even at that time we had kept some decorum of the House. In spite of all this, you see for days and days together. I remember, so many motions and other things were raised. You have to keep in mind not only the ruling party or the Opposition but the whole dignity of the House and see how we can proceed. And for the issues raised and posed, Government has got lot of facilities to answer; they do answer; they get lot of time. Here, the question is, that Members wanted to raise some important question and they should be permitted to raise; it is a simple thing. And to say that we are against you and all that, is not correct. Nobody is against you. We are for the Chair and we want the Chair to protect the interests of the House.

MR. DEPUTY CHAIRMAN: I would like to clarify. I have always done things in order to accommodate Members. I have allowed large number of special mentions; on the first day 3 or 4 Members were absent and only 9 were called. Yesterday also, 9 were there. If the hon. Members had discussed with me, I would have clarified the position. Mr. Kulkarni knows it, the whole Opposition is against me and the feeling is that I am protecting the Government.

SHRI A. G. KULKARNI: I never said that; I said that the Opposition feels it; I have not said that. I said that the Opposition feels that whenever the Government is embarrassed, the special mention is avoided. That is my view.

MR. DEPUTY CHAIRMAN: If you come to my Chamber and discuss all these matters, I can show you how much time and how many Members I have al-

lowed, but because you say it against me, I welcome it.

THE LEADER OF THE HOUSE (SHRI PRANAB KUMAR MUKHER-JEE): I would like to make one point. Sometimes it happens that even on the issues, on procedural matters, they express centain views. I think let us not make a wrong practice and everyday 15-20 minutes are spent on it. So far as special mentions and calling attention are concerned, I can assure the hon. House through you, so far as Government is concerned, always they react as per the prescribed rules of procedure. Therefore, there is no question of embarrassment to the Government. It would not be correct to say that Chair is deciding the admission of a particular subject according to the convenience or inconvenience of the Government. Chair always decide on the merit of the issue as to which one should be admitted or should not be admitted. At the same time, one will have to keep in mind that if one day 50 special mention notices are given, all the 50 cannot be accommodated and the Chair is to apply its discretion. Chair has always done it. Sometimes hon. Members express their view about it; but I think it is enough,

SHRI MANUBHAI PATEL (Gujarat): If you remember, in the whole history of Rajya Sabha....

SHRI A. G. KULKARNI: Would you agree with me if I bring Mr. Kalmadi's notice? For the last 4 days it is being repeated.

SHRI PRANAB KUMAR MUKHER-JEE: It is not fair. I only yielded to Mr. Manubhai Patel and it is not expected of all 3 or 4 of you to get up.

SHRI MANUBHAI PATEL: I was requesting the hon. Leader of the House; we respect him as he is the Leader of the entire House.

(Interruptions)

He has allowed me. Why are you interrupting? It was at his intervention and at his request-this has not happened in the

[Shri Manubhai Patel]

215

whole history of the Rajya Sabha--the impeachment motion was withdrawn. This was the feeling of the Opposition at that time. Today also, the entire Opposition feels like that. Thereafter, there have been cordial relations with the Chair. But today because it has been said that, because Mr. Kulkarni has been elected leader etc., this has hurt the feelings.

MR. DEPUTY CHAIRMAN: I have not said that.

SHRI MANUBHAI PATEL: You should at least realise that the Opposition has always been fair and has always been co-operative. It is the prerogative of the Opposition to put the maximum number of questions. If the Opposition Members study more, read more and put questions, it is not the fault of the Opposition. If the ruling party Members do not study and do not come prepared....

(Interruptions)

SHRI GHOUSE MOHIUDDIN SHE-IKH (Andhra Pradesh): Do not say that.

(Interruptions)

SHRI PRANAB KUMAR MUKHER-JEE: It is not my intention.. (Interruptions) If you would have just listened to me... I have never said. I have admitted, on record, and the Chair has also admitted that it is because of the co-operation between both the sides that we are able to transact the Business of the House. It is not that. I do not say that you should not raise any mater. But sometimes, these procedural matters are also being raised. My simple point is, let us not make it a point that every day we will discuss procedural matters. We should also discuss serious matters. If the hon, Members have anything, they can bring it to the notice of the Chair and it will be endeavour to see that they are accommodated. Why I object to four or five persons standing and speaking at the same time is because of the fact that we cannot

follow. None of us can follow. But if one hon. Member gets up at one time and whoever is recognised by the Chair and is allowed makes his submission, I have no difficulty; I have no objection. As far as the Government is concerned, we are prepared to co-operate. And I have always recognised the fact that we have always received co-operation from the Opposition. But sometimes, a little bit of misunderstanding comes up. Let us not carry it further. I think, enough is enough for today and let us transact the Business.

(Interruptions)

SHRI SURESH KALMADI: In my Special Mention, what I have to say is that. . . .

MR. DEPUTY CHAIRMAN: Please do not mention the subject.

SHRI SURESH KALMADI: All right. I will not mention the subject because you are saying so. But I do not know what crime I will be committing if I mention the subject. Anyway, having regard for you, I will not mention the subject. I had requested for a Special Mention on 15th. You said 'No'. Again, I repeated it on the 16th, you said 'No sorry'. again repeated the request for the Special Mention on the 17th, you have made remark 'Sorry; please do not repeat it again'. Now, you do not want me to mention the subject. It is not a controversial subject. It is just about the Commonwealth Prime Ministers' Conference. This is the only topic. You do not want me to mention this subject. You expunge the whole thing. After I spoke, you said 'Please do not record'. I would like to know under what provisions of the Rules, you are asking the Reporters not to record? There is a rule, rule 261, which deals with this. It says expunction can be on the following terms, unparliamentary language and so on. I have discussed this with the Chairman of the House. He has agreed with me. He said that he had warned you on many occasions not to do this particular thing. This is an insult to the House. You are throttling the House.

218

There is no such procedure. I wanted to make a Special Mention on the question of expenses involved in connection with the Commonwealth Prime Ministers' Conference. I would like to make this Special Mention tomorrow and I would like to have a commitment from you. Otherwise, it will mean, you are shielding the Government. It is clear. You do not want that this mater should be discussed, the question of the expenses involved. Rs. 200 crores are being.

MR. DEPUTY CHAIRMAN: This will not go on record.

SHRI SURESH KALMADI:*

MR. DEPUTY CHAIRMAN: I have not allowed you the Special Mention. Therefore, I do not want to encourage this practice that when I disallow a thing in the Chamber, the same thing is raised by some Member in the House. Then, the purpose of disallowing is not there, you have not given me any facts and figures in regard to the allegation you are making in your statement. I do not know what are the facts. Therefore, I have not allowed. Please do not repat it. I have not allowed it.

श्री शिव चन्द्र झा: मेरा प्वाइंट ग्राफ ग्रांडर है। सदन के नेता न ग्रभी कहा है कि यहां पर विषयों का निर्णय मेरिट पर किया जाता है ग्रीर सरकार एम्बेरेसिंग सिचुएशन में न ग्राये यह बात सामने नहीं रखी जाती है। मैं ग्राप से पूछना चाहता हूं ग्रीर नेता से भी पूछना चाहता हूं कि यदि कर्नाटक डिफेक्शन वाले मामले पर हम लोग वाक्-ग्राउट नहीं करते तो क्या ग्राप कालिंग ग्रटेशन या किसी रूप में उसे मानने के लिये तैयार थे?

श्री उपसमापति : गलत बात कहते हैं।

श्री शिव चन्द्र झा : मुनिये । टेलो का प्रक्त हम लोग सामूहिक रूप से नहीं उठाते तो क्या उसकी मेरिट के आधार पर आप डिस्कणन एलाउ करने जा रहे थे ? तो साफ है कि यदि हम लोग कलेक्टिवली किसी बात को पिनपोइंट करते हैं तब आप को मेरिट मालूम होती है, यदि इंडीवीजुझली करते तो, हैं जैसा मैंने आज कहा...

श्री उपसमापति : ठीक है, बैठिये।

श्री शिव चन्द्र झाः मेरिट के श्राधार पर...

MR, DEPUTY CHAIRMAN: Please do not record this.

SHRI SHIVA CHANDRA JHA:*

MR. DEPUTY CHAIRMAN: Please take your seat. I will not allow this portion of Mr. Jha to go on record.

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

The law and order situation in various parts of the country with special reference to recent bomb blasts and incidents of crime in Delhi

श्री सत्यपाल मिलक (उत्तर प्रदेश) : श्रीमन्, देश के विभिन्न भागों, विशेष रूप से हाल में दिल्ली में बम विस्फोटों और अपराध की बढ़ती हुई घटनाओं के संदर्भ में कानून और व्यवस्था की बिगड़ती हुई स्थित तथा इस बारे में सरकार द्वारा की गयी कार्यवाही की और मैं गृह मंदी का ध्यान दिलाता है।

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): Sir, the overall law and order situation in the country has not shown any marked deterioration. There has not been any